GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT

LOK SABHA

UNSTARRED QUESTION NO. 36 TO BE ANSWERED ON 04.02.2019

RESCUE AND REHABILITATION OF BONDED LABOURERS

36. SHRIMATI MEENAKASHI LEKHI:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)the number of bonded labourers rescued and rehabilitated under the Central Sector Scheme for Rehabilitation of Bonded Labourers, 2016 in the country so far, State/ UT-wise;
- (b)the details of funds disbursed under the scheme since inception, State/ UT-wise;
- (c)whether the Government has conducted any study to ascertain the average time taken to secure a conviction and subsequent release of funds and if so, the details and the findings thereof; and
- (d)whether any non-cash assistance is provided to the rescued labourers before the conviction has been secured and if so, the details thereof?

ANSWER

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR)

(a) & (b): Number of Bonded Labourers rehabilitated and funds released in this respect under the Central Sector Scheme for the Rehabilitation of Bonded Labour, 2016, till Dec. 2018 is given below:

State/UT	Number of Bonded	Funds released
	Labourers rehabilitated	(In Rs. Lakhs)
Assam	12	2.40
Bihar	335	67.00
Chhattisgarh	57	11.40
Madhya Pradesh	02	0.40
Puducherry	09	1.80
Uttar Pradesh	89	17.80
TOTAL	504	100.80

- (c): No such study has been undertaken.
- (d): The Central Sector Scheme for Rehabilitation of Boded Labour provides that the benefits prescribed thereunder, shall be, in addition to, other cash or non-cash benefits which a beneficiary under this scheme is entitled to, by or under any other scheme or law applicable for the time being in force.
